

**IN THE NATIONAL COMPANY LAW TRIBUNAL,
NEW DELHI COURT III**

Item No. 311
CP-69/ND/2023

IN THE MATTER OF:

NJC Hydro Power Ltd.

.....APPLICANT/PETITIONER

SECTION

U/s 66

Order delivered on 15.04.2024

CORAM:

SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)

SHRI ATUL CHATURVEDI, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : PCS Manohar Lal Sharma, CS Ravi Gupta, Adv. Dhirat.

For the RD : Ms. Shankari Mishra, Ms. Jyoti Khurana, Advocates.

HYBRID HEARING (PHYSICAL & VC)

ORDER

Learned Counsel appears for the Applicant. In compliance with the order dated 05.02.2024, the Applicant has filed response to the observations made by the RD. Learned Counsel appearing for the RD has submitted that the following observations have been given in the report of the RD which are stated below:-

- *Company has 'nil' revenue from operations since last two years and appears to be 'Dormant' u/s 455(1) of the Companies Act, 2013.*
- *As per the financial statements of the company for the FY 2022-23, it is seen that the company has incurred cash losses of Rs. 3.83 lacs in the current financial year and Rs. 45.50 lacs in the immediately preceding financial year.*

The Applicant has in its response has adverted to the first observation with respect to Dormancy of the company. However, there is no reply to the second observation with regard to the cash losses of Rs. 3.83 Lacs for the current financial year and Rs. 45.50 in the preceding financial year. The Applicant seeks time to file response to the said observation. One week time granted.

List the matter on **03.06.2024**.

Sd/-

Sd/-

**(ATUL CHATURVEDI)
MEMBER (TECHNICAL)**

**(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)**